

श्री नाथ पाई : तो भी नाम बार-बार उठाया गया है।

श्री समर गुह : आप दो मिनट मुझको दे दें परसनल एक्सप्लेनेशन के लिए।

अध्यक्ष महोदय : उसकी कापी आपको पहले मुझे देनी पड़ेगी। मधु लिमये साहब ने वह रूल इनवोक करवा दिया है।

श्री समर गुह : आप दो मिनट के लिए मुझे आज्ञा दें। परसनल एक्सप्लेनेशन मेरा यह है...

SHRI NATH PAI : He had no warning that his name would be mentioned.

MR. SPEAKER : You send it in writing ; I will consider it.

SHRI SAMAR GUHA :***

MR. SPEAKER : This is very bad. You went on making a speech on it.

SHRI H. N. MUKERJEE : Are you not directing that what he has said will not form part of the record ?

MR. SPEAKER : I will have to do it.

SHRI J. MOHAMED IMAM (Chitradurga) : Sir, there is a crisis created and inconvenience caused to the public by the total strike of Indian Airlines pilots. It has affected the air services throughout the country. Look at the tickets we have..... (Interruptions) I want the Minister to make a statement on it.

MR. SPEAKER : May I request all of you to sit down ? I am not going to allow anything unless I have prior notice.

SHRI J. M. BISWAS : We have given a Call Attention Notice. Let the Minister make a statement on it.

MR. SPEAKER : I did not allow it. Unless I allow, you cannot suddenly get up like this. You have just mentioned it. If

there was sufficient time available, I could have forwarded it to the Minister for a regular statement to be made later on. You suddenly raise it like this. This is not proper. Papers to be laid.

13.00 hrs.

PAPERS LAID ON THE TABLE

Payment of Wages (Mines) Amendment Rules and Conventions and Recommendations adopted at 53rd Session of I. L. C

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I beg to lay on the Table :—

- (1) A copy of the Payment of Wages (Mines) Amendment Rules, 1970 (Hindi and English versions) published in Notification No S. O. 3844 in Gazette of India dated the 5th December, 1970, under sub-section (6) of section 26 of the Payment and Wages Act, 1936. [Placed in Library. See No. LT-4528/70.]
- (2) A statement on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the 53rd Session of the International Labour Conference held at Geneva in June, 1969. [Placed in Library. See No. LT-4529/70.]

Indian Maize (Temporary use in Manufacture of Starch) Order

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI JAGANNATH PAHADIA) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the Indian Maize (Temporary use in Manufacture of Starch) order, 1970 (Hindi and English versions) published in Notification No. G S R. 1929 in Gazette of India dated the 21st November, 1970 under sub-section (6) of section 3 of the Essential Commodity

***Not recorded.

ties Act, 1955. [*Placed in Library. See No. LT-45:0/70*]

poration (Amendment) Bill, 1970, as passed by Rajya Sabha.

Audit Report (Commercial) 1970
Part VII

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. PARTHASARYTHY) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Audit Report (Commercial) 1970 Part-VII, under article 151(1) of the Constitution [*Placed in Library. See No. LT-4531/70.*]

National Co-operative Development Corporation (Amendment) Rules

SHRI JAGANNATH PAHADIA : I beg to lay on the Table a copy of the National Co-operative Development Corporation (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1884 in the Gazette of India dated the 14th November, 1970, under sub-section (3) of section 22 of National Co-operative Development Corporation Act, 1962. [*Placed in Library. See No. LT-4532/70.*]

13.01 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Agricultural Refinance Corporation (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 7th December, 1970."

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Agricultural Refinance Corⁿ

JOINT COMMITTEE ON OFFICES OF PROFIT

Seventh Report

SHRI DWAIPAYAN SEN (Katwa) : Sir, I beg to present the Seventh Report of the Joint Committee on Offices of Profit.

MR. SPEAKER : You don't want to go for lunch ?

SHRI NATH PAI (Rajapur) : Unless it is your pleasure.

MR. SPEAKER : May I request Mr. Surendranath Dwivedy and Mr. Nath Pai : you may not come to my rescue anywhere in the House but when I have to control Prof. Samar Guha, you must come to my rescue.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : We wanted to rescue you, therefore, we said, 'you permit him one minute' so that he can trot out whatever he wants to say.

MR. SPEAKER : He is a heart patient. I am more careful about his health.

SHRI NATH PAI : We appreciate that.

SHRI S. M. BANERJEE (Kanpur) : We want him to live a hundred years.

MR. SPEAKER : Do you think we should not care for his health ? I sincerely advise you, Prof. Samar Guha, this is not a joke. You should not get excited. You were in the hospital just the other day.... (*Interruptions.*) No, no, please. Please be careful about your health.

Now we adjourn for lunch to re-assemble at 2 :

13.02 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.